

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 46 of 2021

In the matter of:

M/s. L & T Finance Ltd.

....Appellant

Vs.

M/s. Essar Shipping Ltd.

....Respondent

Present:

**Appellant: Mr. Sumant Batra, Ms. Usha Singh, Ms. Nidhi Saini,
Mr. Snahel, Ms. Niharika Sharma, Mr. Akhilesh
Mishra, Advocates.**

**Respondent: Mr. Ramji Srinivasan, Senior Advocate with Mr. Vivek
Jain, Mr. Manish Shekhari, Mr. Abhishek Gupta, Mr.
Shivkarit Rai, Advocates.**

ORDER

(Through Virtual Mode)

28.01.2021: Heard Mr. Sumant Batra, Advocate representing the Appellant and Mr. Ramji Srinivasan, Senior Advocate representing the Respondent.

It being brought to our notice that the rejoinder has been filed by the Appellant and the matter is ripe for consideration, we dispose off this appeal with a request to the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench to accord consideration to the matter and ensure that it is disposed off expeditiously preferably within two weeks. If the copy of the rejoinder has not been served on the Respondent, same be done during the course of the day.

Contd/-.....

Copy of this order be communicated to the Adjudicating Authority forthwith.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g